

By e-mail

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-42/1996(Pt.)/1916/A

From :- Smti. K. Newar,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, ✓ Shri Vinod Kumar Chandak,
District & Sessions Judge
Jorhat.

Dated Guwahati, the 3rd April, 2018.

Sub:- **Earned Leave with headquarter leave permission.**

Ref:- Your letter No. JJA/2620/2018, dtd. 31.03.2018

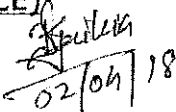
Sir,

With reference to the above, I am directed to inform you that, your prayer for 3 (three) days Earned Leave w.e.f. 25.04.2018 till 27.04.2018 (Suffixing 28.04.2018, 29.04.2018, 30.04.2018 and 01.05.2018) along with headquarter leave permission w.e.f. the evening of 24.04.2018 till the morning of 02.05.2018 has been granted/ ~~rejected~~.

Yours faithfully,


JOINT REGISTRAR (VIGILANCE)

Memo NO.HC.VII-42/1996(Pt.)/ 1917 /A, dated 03.04.18


02/04/18

Copy to:

The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. A Copy of duly filled in leave application in the prescribed format in regard of the concerned officer is enclosed herewith for necessary action from your end.

SN/—

JOINT REGISTRAR (VIGILANCE)